

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Ref. No. 5 dt. 6.8.01

Counter not filed.

18/12/01  
Bench

1. For Admision
2. Counter not filed.

18/12/01  
Bench

On Memo

1. For Admision
2. Copy of Counter not served.

18/12/01  
Bench

ORDER D.L. 30.1.2002.

Learned counsel for the applicant is absent. Counter has been filed but copy not served. Let copy be served on the learned counsel for the applicant in course of this week. Matter may be listed on 18.2.2002.

*V. J. Jam  
30/1  
Jee.  
Member (Judicial)*

ORDER DATED 18-2-2002.

Heard Mr. N. Panda, Learned Counsel for the Applicant and Mr. D. N. Mishra, Learned Standing Counsel appearing for the Respondents at length.

The applicant who retired on 31.1.1999 is before us with a three fold prayers; firstly he seeks payment of arrears of difference of pay for the period from 10.10.94 to 31.1.1999; secondly he wants payment of Transfer Allowances due to him under the Rules for going from the last place of posting to his home town; thirdly the claim made is for payment of bonus.

Learned counsel appearing on behalf of the Respondents submits that as stated in the Counter reply, an amount of Rs. 11,102/- has already been paid to the applicant as arrears of difference of pay for the aforesaid period.

In so far as T.A. is concerned the applicant has not submitted his claim before the Respondents so far. In relation to Bonus, the

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Respondents' claim is that whatever has been found due has been paid. However, it is open to the applicant to point out to the Respondents if bonus in respect of any particular period is yet to be paid.

Having regard to the above, we dispose of this O.A. with a direction to the Respondents to scrutinise their records once again in respect of Bonus payment on the basis of whatever additional information the applicant can provide in that regard and make payment thereof within a month after the desired information has been made available by the applicant. In respect of Transfer Allowance, the applicant is free to submit his claim within the next one month whereafter the Respondents will examine and make the payment found due within one month of receipt of the claim. We direct accordingly.

The OA stands disposed of in the aforesaid terms. No costs.

Manoranjan Mohanty  
(MANORANJAN MOHANTY) 18/02/2002  
MEMBER (JUDICIAL)

S. A. T. RIZVI  
(S. A. T. RIZVI)  
MEMBER (ADMN.)

KNM/CM.

Free copies of final order dt. 18.2.02 issued to counsel for both sides.

S.O.D

20/2/02